

**GOVERNMENT OF INDIA  
LABOUR  
LOK SABHA**

UNSTARRED QUESTION NO:4042  
ANSWERED ON:20.08.2001  
DOMESTIC WORKERS  
MANSUKHBHAID. VASAVA

**Will the Minister of LABOUR be pleased to state:**

- (a) whether the children working as domestic servants come under the (Child Labour Prohibition and Regulation) Act, 1986;
- (b) if so, the number of child labour engaged in domestic work as per the census of 1981 and census of 1991; and
- (c) the number of incidents brought to the notice of the Government regularly sexual abuse and other misbehaviour perpetrated on child labour during the last three years, year-wise?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT ( SHRI MUNI LALL )

(a): Employment of children below the age of 14, is prohibited in 13 occupations and 57 processes listed in the schedule to the Child Labour (Prohibition & Regulation) Act, 1986. The schedule does not include domestic servants. Government has issued a notification on 14.10.99 inserting a provision/rule in the CCS (conduct) Rules, 1964 stating that `no Government servant shall employ to work any child below the age of 14 years`.

(b) & (c): Authentic information on the number of working children is generated during the decennial census. As per the 1991 census, the total number of working children in the country is 1.12 crore. Figures of the number of child labour engaged in domestic work are not maintained.